

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 239 of 2015 in  
DFR No. 1079 of 2015**

**Dated: 15<sup>th</sup> December, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**SRM Power Pvt. Ltd. ....Appellant (s)  
Versus  
Bangalore Electricity Supply Co. Ltd. & Ors. ....Respondent (s)**

Counsel for the Appellant(s) : - Mr. Abhilash RAju  
Mr. Ankit Shah

Counsel for the Respondent(s) : Mr. Mohit Chadha  
Mr. Ishwer Upneja  
Ms. Trisha Ray Chaudhury

**ORDER**

**IA NO. 239 OF 2015  
*(Appl. for condonation of delay)***

There is 18 days delay in filing the Appeal. In this application, the applicant/appellant has prayed that the delay be condoned.

It is represented that all the respondents have been served and affidavit of service has been filed. Counsel for respondent No.2 is present. Other respondents though served have not chosen to appear. We, therefore, feel that there is no objection to the condonation of delay.

For the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal. List the matter for admission on **11.02.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
mk/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**